

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 37 of 2013 in
DFR No. 2435 of 2012

Dated : 26th February, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

NTPC Ltd.

... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. M.G. Ramachandran
 Mr. Anand K Ganesan

Counsel for the Respondent(s): Mr. Pradeep Misra for UPPCL

ORDER

IA No. 37 of 2013
(Condone delay Application)

This is an Application to condone the delay of 151 days in filing the Appeal as against the main Order dated 29.05.2012. It is stated that the main reason for the delay is the pendency of the Review Petition before the Central Commission. Review Petition was filed before the Central Commission on 13.07.2012 and the same had been disposed of on 14.11.2012 and thereafter the Appeal has been prepared and the same has been filed before this Tribunal on 20.12.2012.

In view of the fact that there is sufficient cause to condone the delay, the delay is condoned.

The Registry is directed to number the Appeal and post for Admission on **05.03.2013**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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